

**Shri P. C. Berooah:** Is it a fact that the runway at Palam is not long enough for modern jet aircrafts and from the defence point of view, it is not suitable to have the civil airport at Palam?

**Shri Mohiuddin:** The runway at Palam is not sufficiently long to receive Boeings. The question of extending the runway or constructing a new runway to receive Boeings in 1960 is also under active consideration of the Government.

**Shri Harish Chandra Mathur:** How are developmental expenditure shared by the two Ministries?

**The Minister of Transport and Communications (Shri S. K. Patil):** The expenditure is not shared just now. We have been incurring the expenditure so far as the operational side of it is concerned. The question whether ultimately we shall go or they will go to another place is, as my hon. colleague said, under very active consideration.

**Shri Shree Narayan Das:** Which are the sites under consideration for the location of this airport?

**Shri Mohiuddin:** There are more than one sites.

श्री भक्त दर्शन : अभी माननीय मंत्री जी ने यह स्वीकार किया कि कुछ दिनों में इस पर विचार किया जा रहा है। मैं ने जो पहले प्रश्न पूछा था उसी को दुहराना चाहता हूँ कि वह कौन सी खास जगह है जिनकी बजट से निर्णय करने में इतनी देरी हो रही है ?

श्री स० का० पाटिल : दूसरी जगह एयरपोर्ट स्थापित करने में करीब १० करोड़ रुपये का खर्च आता है जो कि एक काफी बड़ी रकम है और जब तक हमारे पास काफी पैसा न हो, कोई भी चीज चाहे वह कितनी ही आवश्यक क्यों न हो, वह चीज रुक जायेगी।

### Master Plan for Flood Control in Punjab

\*1480. { **Shri Ram Krishan:**  
**Shri D. C. Sharma:**

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 197 on the 17th February, 1958 and state whether the draft master plan for flood control regarding the rivers Ravi, Beas and Sutlej in the Punjab has since been examined by the High Level Committee on Floods?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** The draft plan is still under examination.

**Shri Ram Krishan:** May I know by what time this plan will be examined?

**Shri Hathi:** The final report of the high level flood committee is expected by the end of November. After that, it will be scrutinised by the board. Then it will be scrutinised by the State control Board. I cannot definitely say how long it will take.

**Sardar Iqbal Singh:** May I know the total cost of this plan which is under examination?

**Shri Hathi:** The total cost as estimated by the Punjab Government is Rs. 823.52 lakhs.

**Shri N. R. Munisamy:** May I know whether any such master plan is being evolved for other States?

**Shri Hathi:** Yes, Sir. Some States such as Assam and Bihar have submitted such plans.

### Inter-State River Waters Dispute between Madras and Kerala

\*1481. { **Shri Shivananjappa:**  
**Shri P. R. Ramakrishnan:**  
**Sardar Iqbal Singh:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the dispute between Madras and Kerala

on the sharing of the waters of the Paramlikulam river has been referred to the Government of India for arbitration; and

(b) if so, when the decision of the Government of India is likely to be given?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No, Sir. No reference has been received from either of the State Governments for arbitration in the dispute.

(b) Does not arise.

**Shri Shivananjappa:** What are the salient points of the dispute between the two Governments in sharing the waters of this river?

**Shri Hathi:** The salient point of the dispute is that the Madras Government wants to utilise certain waters of the Chalakudi basin. The Kerala Government feels that if they utilise it, they will be short of water. So, the whole question centres round the utilisation and sharing of the water.

**Shri P. R. Ramakrishnan:** May I know whether the Madras Government has undertaken a survey at the place, in case the Kerala Government does not agree to the utilisation of the water that is flowing into Kerala, whether they would be allowed to utilise the water from the catchment area in Madras State?

**Shri Hathi:** I do not think the State will proceed unless and until this question of sharing of the water has been decided.

**Shri Ramanathan Chettiar:** May I know whether this was one of the subjects that were discussed at the recent Southern Zonal Council meeting held at Ootacamund in June, and if so, what was the decision of that meeting?

**Shri Hathi:** This question was discussed at the Zonal Council and it was decided that a committee consisting of the two Chief Engineers of the

States and the Chairman of the Central Water and Power Commission might go into the question.

**Shri Basappa:** Instead of leaving it to two separate States to go on with their own projects separately, will it not be advisable for the Central Government to have a comprehensive plan whereby the cost may be reduced?

**Shri Hathi:** When there is a question of sharing of water between two States, we have an Act of Parliament under which that has to be referred to the Board which would be constituted under the Act. Both the States are yet contemplating whether the matter should be referred to such an arbitration or adjudication.

**Shri Vasudevan Nair:** Is it not a fact that there is a fresh attempt going on to settle the dispute amicably between the two Governments?

**Shri Hathi:** The two engineers had met and our information is that the State Ministers of Irrigation of both the States had also met and discussed, but we have not yet officially learnt anything as to whether there was any agreement on this aspect.

**Shri Thanu Pillai:** If there is difficulty in settling this question as the hon. Minister observed, what is the purpose of including Rs. 70 lakhs in the Plan for diversion of western flowing rivers to the east?

**Shri Hathi:** As soon as this question is settled, the scheme could start.

**Shri P. R. Ramakrishnan:** In view of the fact that there are likely to be disputes between the different States regarding the utilisation of water, will the Government think of a plan like the DVC for the combined utilisation of water and power resources for the whole of the Southern Zone?

**Shri Hathi:** If and when a Board constituted, it will naturally look into this question, and decide about the sharing and an over-all plan. That

is one of the functions of the Board when constituted.

**Shri Achar:** May I know how long the question has been pending, and as a consequence the water has been flowing into the Arabian Sea?

**Shri Hathi:** I think since 1956 at least this Ministry has known of this.

#### Landed but Missing Cargo

\*1483. **Shri Assar:** Will the Minister of Transport and Communications be pleased to state:

(a) total amount of cargo reported "landed but Missing" at Bombay Docks during the period from 1st April, 1957 to 31st March, 1958; and

(b) the action being taken to improve the matter?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) and (b). A statement is laid on the Table of the Lok Sabha.

#### STATEMENT

(a) 7006 packages.

(b) The declaration of a package as "landed but missing" is mainly due to either or both of the following reasons:—

(i) Pilferage;

(ii) Error or inadvertance on the part of the tally clerk in the tally taken at the time the cargo is discharged. In respect of bagged cargoes the tally is at times erroneous owing to the rapidity of discharge.

2. The action being taken to improve the defects is as follows:—

(1) To arrest attempts at pilferage in the Docks the Watch and Ward staff frequently undertake snap checks of vehicles transporting goods when, these vehicles pass out of the Dock road gates. Also, persons found around the

Dock sheds are frequently requested to produce their identity cards or tokens with a view to detect cases of unauthorised entry to the Docks. The staff who help in detecting pilferers are granted awards. The above measures are regularly reviewed by the Port Anti-Pilferage Committee with a view to determining their adequacy.

(2) Disciplinary action is taken against tally clerks for incorrect tally.

(3) About 3,000 packages are lying unidentified in the Port. Owners of cargoes which are missing are asked from time to time to inspect these packages with a view to find out if the missing cargoes are in the unidentified lot.

**Shri Assar:** May I know the cost of the missing goods mentioned in the statement?

**Shri Raj Bahadur:** I will have to cause a full-fledged investigation to be made into the cases of all these goods which are landed but missing.

**Shri Assar:** May I know whether it is a fact that the Bombay Port Trust is avoiding responsibility under the protection of Port Trust laws and rules with the result that the owner of the goods and the owner of the ship have to suffer great loss? If so, will Government consider any way of avoiding this?

**Shri Raj Bahadur:** I think the Bombay Port Trust does not take advantage, due or undue, of any provision of the Bombay Port Trust Act. What happens is that in case the goods are insured the underwriter pays to the owner. The liability of the ship or the ship-owner does not go beyond landing the goods. In case it has been landed and if it is declared as missing, the ship-owner is not at all put to any liability.